

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No.  
~~XXXXXX~~

382 OF 1992

DATE OF DECISION 05-08-1992

M.M.Philomina Sherly Applicant (s)

Mr.K.S.Bahuleyan Advocate for the Applicant (s)

Versus

Asstt. Supdt. of Post Offices  
Ernakulam Sub Division, Respondent (s)  
Edapally and others

Mr.K.A.Cherian, ACGSC (R1to3) Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P.Mukerji, Vice Chairman

and

The Hon'ble Mr. A.V.Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. To be circulated to all Benches of the Tribunal? No

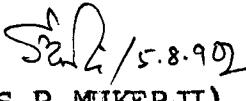
JUDGEMENT

(Hon'ble Mr. S.P.Mukerji, Vice Chairman)

When the case was taken up for arguments today the learned counsel for the respondents produced the results of the selection for the post of EDDA, Kadamakudy P.O. and stated that the applicant who was also provisionally considered by the interim orders of this Tribunal has been found to be most meritorious and she has been selected. Since the applicant has admittedly been working in the same post on provisional basis with effect from 17.12.91 in <sup>similar cases,</sup> confirmity with the stand taken by this Tribunal, she should have also been considered for regular selection even though her name was not sponsored by the Employment Exchange.

2. Accordingly we allow this application and direct the first respondent to appoint the applicant on a regular basis against the aforesaid post on the basis of the selection already held. There is no order as to costs.

  
(A.V. HARIDASAN)  
JUDICIAL MEMBER

  
S.P. / 5.8.90  
(S.P. MUKERJI)  
VICE CHAIRMAN

5.8.92

ks5892.